Surety Bond

Know all men by these presents that we (A) and (B) are held and firmly bound to the President of India in the sum of (Rupees) for payment whereof we hereby bind ourselves and each of us binds himself and each of our heirs, executors and administrators firmly by these presents dated this day of in the year one thousand nine hundred and.

Whereas the said (A) has been authorised to act as a Custom House Agent under Section 146 of the Customs Act, 1962 (52 of 1962) and the said (B) has agreed to enter into this bond as required by rules made under the said section:

Now the condition of the above written bond is such that if the said (A) doth at all times whilst holding such authority as aforesaid behave himself in a faithful and incorrupt manner as regards the Custom House Regulations and the officers, and if the said (A) and (B) their executors, or administrators some or one of them do, and shall at all time make good to the President of India all and every sums of money which being due to the Government shall by reason of the misfeasance or negligence of the said (A) have not been paid to the President of India then the above written bond shall be void; otherwise the same shall remain in full force and virtue.

Signed, sealed and delivered by the above named in the presence of witnesses.

Executed before me this of 19....

1...
2...

Signature and designation
of the Commissioner of Customs.